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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A 450/95.

Dt. of Decision : 16-10-95.

1. Mir Asgar Ali

2. Mir Abid Ali

.. Applicants.

Vs

1. Sr. Superintendent of Post Offices,
South Division, Kachiguda,
Hyderabad.

2. Director General of Posts &
Telegraphs, Dot Bhavan, New Delhi.

3. The Post Master General,
General Post Office,
Abids, Hyderabad.

.. Respondents.

Counsel for the Applicants : Mr. Kalyan Rao Joshi

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

The Hon'ble Shri Justice V. Neeladri Rao : Vice Chairman

The Hon'ble Shri A.B. Gorthi : Member (Admn.)

To

1. The Sr. Superintendent of Post Offices, South Division, Kachiguda, Hyderabad.
2. The Director General of Posts and Telegraphs, Dak Bhavan, New Delhi.
3. The Postmaster General, General Post Office, Abids, Hyderabad.
4. One copy to Mr. Kalyam Rao Joshi, Advocate, 16-8-240/7 Malakpet, Hyderabad.
5. One copy to Mr. N.R. Devraj, Sr. CGSC CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

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OA 450/95.

Dt. of Order: 16-10-95.

(Order passed by Hon'ble Justice Shri V.Neeladri Rao,
Vice-Chairman).

This O.A. was dismissed for default on 7-4-95 and it
was restored to file by order dt. 21-9-95 in MA 554/95.

2. This O.A. was filed by two applicants praying for a
declaration that the applicants are entitled to receive the
benefits under the circular issued in the year 1956 referred
to in the O.A. and for the consequential pensionary benefits
including payment of arrears of pay and allowances.

3. It is stated for the applicants that they had submitted
representation dt. 3-10-94 to Respondent No.1 in regard to the
same relief.

4. In the circumstances, this O.A. is disposed of at the
admission stage by passing the following order :-

(1) Respondent No.1 has to dispose of the representation dt. 3-10-94 of the applicants expeditiously and preferably by 31-12-95 (The applicants have to send a copy of the representation to respondents No.1 by Registered Post with Acknowledgement due so as to avoid delay in consideration by Respondent No.1, for it may take time to trace that representation).

5. The O.A. is ordered accordingly. No order as to

signature
(A.B.GORTHI)
Member (A)

Signature
(V.NEELADRI RAO)
Vice-Chairman

Dated: 16th October, 1995.
Dictated in Open Court.

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Deputy Rd

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADIRAO
VICE CHAIRMAN

AND
A.B.Gordhi,
THE HON'BLE MR.R.RANGARAJAN :M(A)

DATED: 16 - 10-1995

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in
O.A.No. 450/95

T.A.No. (W.P.NO.)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

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